

28.05.2020

*Vide order no. 5550-5634/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Ravindra Khandelwal, Ld. Addl. PP for the State through VC.  
Sh. Vivek Aggarwal, Ld. LAC for the accused/applicant through VC.

Reply on behalf of IO has been received on behalf of IO

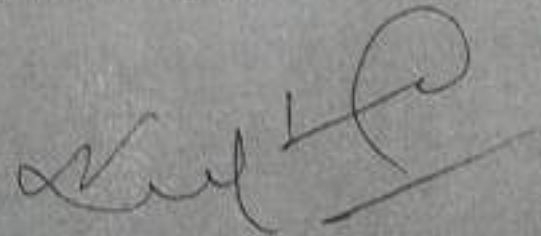
This application has been filed on the ground of marriage of the sister of the accused/applicant scheduled on 14.06.2020 at his native place at Gajendrapur Post- Rawania Distt. Sultanpur, U.P.

A report was also called from the concerned Jail Superintendent as the case of accused was otherwise covered under the guidelines of the High Power Committee of the Hon'ble Delhi High Court dated 18.05.2020. It has been reported by the concerned Jail Superintendent that the conduct of the accused is not satisfactory and during his staying in the Jail, punishment was imposed upon him on 18.04.2019 and 18.07.2019.

Ld. Addl. PP strongly opposed the bail application and submits that in view of the report of the concerned Jail Superintendent, the accused cannot be considered under the guidelines of the High Power Committee.

So far as the ground of release on interim bail for the purpose of marriage of sister of accused, it has been reported that accused is having parents, two younger brothers and one married sister Laxmi and her husband and his another sister Priyanka Mishra is also residing in the nearby village with her husband. His other relatives are also residing in the nearby native village of the accused/applicant.

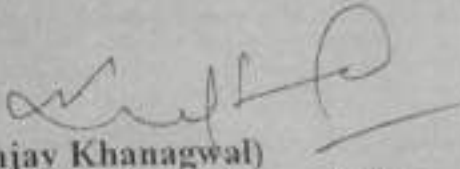
In view of the report of the IO, it appears that the family members of the



applicant/accused are capable to make arrangements for the marriage of his sister and there is no urgency which entitle the accused to make release him on interim bail on the ground of marriage of his sister.

In view of the facts and circumstances, report of IO and taking into consideration the gravity of offence, I do not find any ground to grant interim bail to the accused. Hence, the same is dismissed.

Copy of the order be sent to the concerned Court, Jail Superintendent, DLSA and to the IO/SHO concerned.

  
(Sanjay Khanagwal)  
Roaster Judge through VC  
ASJ/NDD/PHC/New Delhi  
28.05.2020

Application No.894 /2020

State v. Thach Thi Than Hien

FIR No. 224/2017

U/s 21/22/23/29 NDPS Act

PS NCB

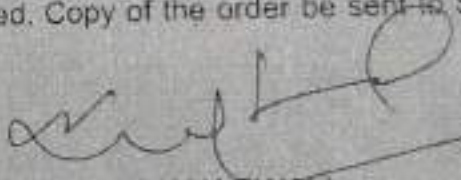
28.05.2020

*Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19*

Present: Sh.PC. Aggarwal Ld. SPP for the State through video conferencing,  
Sh. S.A. Khan Ld. LAC for accused through VC.

Reply of NCB received.

It has been alleged against the accused that huge quantity of 2.975 kg. of Cocaine and 435 gms Ketamine has been recovered from the accused which is a commercial quantity. The case of the accused does not cover under the several guidelines of High Powered Committee of Hon'ble High court of Delhi. Application is not maintainable, hence the same is dismissed. Copy of the order be sent to Supdt. Jail concerned. Copy be also sent to LAC.

  
(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
28.05.2020

904  
Application No. 894/2020

State v. JSCA Sarah Kafeero

FIR No. VIII/24/DZU/2019

U/s 8(c)/22 NDPS Act

PS NCB

28.05.2020

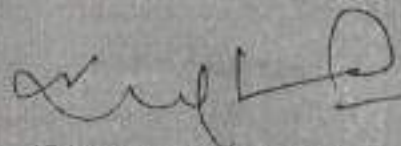
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Present: Sh.Rajesh Manchanda Ld. SPP for NCB through VC.

Sh. S.A. Khan Ld. LAC for accused through VC.

Reply of NCB received.

It has been alleged against the accused that huge recovery of 1.250 kgs. of Methamphetamine has been recovered from the accused which is a commercial quantity. The case of the accused does not cover under the several guidelines of High Powered Committee of Hon'ble High court of Delhi. Application is not maintainable, hence the same is dismissed. Copy of the order be sent to Supdt. Jail concerned. Copy be also sent to LAC.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

Special Judge/FTC/PHC/NDD/ND

28.05.2020

Application No. 896/2020  
State v. Thelam Mkandawire  
FIR No. VIII/07/DZU/2017  
U/s 21/29 NDPS Act  
PS/NCB

28.05.2020

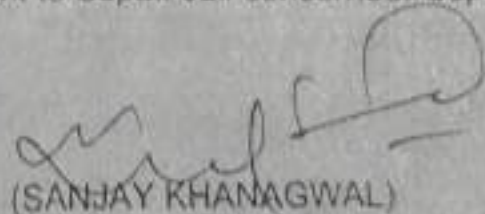
*Vide order No.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. Distt. & Sessions Judge, Patlala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19*

Present: Sh. Rajesh Manchanda Ld. SPP for NCB through VC.

Sh. S.A. Khan Ld. LAC for accused through VC.

Reply of NCB received.

It has been alleged against the accused that huge quantity of 4.020 kg. of Cocaine has been recovered from the accused which is a commercial quantity. The case of the accused does not cover under the several guidelines of High Powered Committee of Hon'ble High court of Delhi. Application is not maintainable, hence the same is dismissed. Copy of the order be sent to Supdt. Jail concerned. Copy be also sent to LAC.



(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
28.05.2020

Application No. 899/2020

State v. Yvonne Erica Jordan

FIR No. VIII/39/DZU/2018

U/s 21/23/29 NDPS Act

PS NCB

28.05.2020

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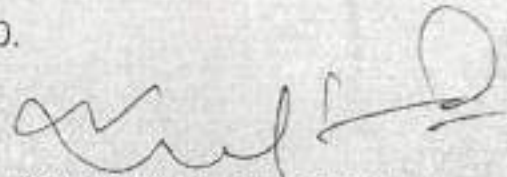
Present:

Sh.P.C. Aggarwal Ld. SPP for NCB through VC.

Sh. S.A. Khan Ld. LAC for accused through VC.

Reply of NCB received. Reply from the Jail Supdt. Also received who has sought two days time to file the medical report of the accused.

Let the report be filed on 30.05.2020.



(SANJAY KHANAGWAL)

ROSTER JUDGE (through VC)

Special Judge/FTC/PHC/NDD/ND

28.05.2020

Application No. 897/2020

State v. Maria Laura

FIR No. VIII/24/DZU/2019

U/s 21/23/29 NDPS Act

PS NCB

28.05.2020

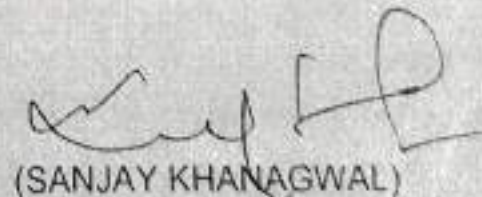
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Present: Sh.P.C. Aggarwal Ld. SPP for NCB through VC.

Sh. S.A. Khan Ld. LAC for accused through VC.

Reply of NCB received.

It has been alleged against the accused that huge quantity of 2.500 kgs. of Cocaine has been recovered from the accused which is a commercial quantity. The case of the accused does not cover under the several guidelines of High Powered Committee of Hon'ble High court of Delhi. Application is not maintainable, hence the same is dismissed. Copy of the order be sent to Supdt. Jail concerned. Copy be also sent to LAC.



(SANJAY KHANAGWAL)  
ROSTER JUDGE (through VC)  
Special Judge/FTC/PHC/NDD/ND  
28.05.2020

Application No.891/2020

State v.Arif @ Sameer @ Pappy

FIR No.314/2014<sup>2017</sup>

U/s 302/201/392/397/411/120B/34 IPC

PS Delhi Cantt.

28.05.2020


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**Present :** Sh. Ravindra Khandelwal, Ld. Addl. PP for the State through VC.  
Sh. Vivek Aggarwal, Ld. LAC for the accused/applicant through VC.

Reply was called from the concerned Jail Superintendent in view of the guidelines laid down by the High Power Committee of the Hon'ble Delhi High Court and as per the concerned Jail Superintendent, the accused does not covered under the guidelines of the High Power Committee. This application is also filed on the medical ground of the son of the accused. The reply to this respect has been called from the IO but due to non availability of medical record, a proper report is not filed..

In these circumstances, notice be issued to the IO to verify all the documents pertaining to the ailment of the son of the accused/applicant and IO shall also verify from the doctor /hospital concerned and file a report in this regard whether the presence of accused is required during the treatment of his son and also the seriousness of the illness which required the presence of accused to look after him

Put up for the report of IO on 30.05.2020.

  
(Sanjay Khanagwal)  
Roaster Judge through VC  
ASJ/NDD/PHC/New Delhi  
28.05.2020



Application No. 934/2020

State v. Nathuni Chaudhary

FIR No. 101 /2014

U/s 302 IPC

PS Sagarpur

28.05.2020

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Sh. Vivek Aggarwal, Ld. LAC for the accused/applicant through VC.

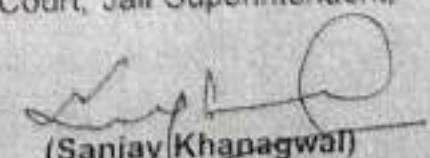
Reply on behalf of IO has been received in pursuance of the order dated 27.05.2020. As per the reply, it has been submitted that accused is not involved in any other case except the present case.

Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the guidelines of the High Power Committee of the Hon'ble Delhi High Court dated 18.05.2020.

It has been prayed in the application that accused has been charged for the offence unishable under Section 302 IPC and he is in custody since 17.03.2014 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 25000/- to the satisfaction of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

Copy of the order be sent to the concerned Court, Jail Superintendent, DLSA and to the IO/SHO concerned.

  
(Sanjay Khanagwal)  
Roaster Judge through VC  
ASJ/NDD/PHC/New Delhi  
28.05.2020

Bail application No. 933/2020

State v. Jaswinder Sharma

FIR No. 13/2014

U/s 302 IPC

PS Sagarpur

28.05.2020

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Present application is filed by the concerned Deputy Superintendent, for grant of interim bail of 45 days to the accused under the guidelines of the High Power Committee of the Hon'ble Delhi High Court dated 18.05.2020.

It has been prayed in the application that accused has been charged for the offence unishable under Section 302 IPC and he is in custody since 12.01.2014 and is not involved in any other. Copy of custody warrant and copy of certificate regarding the conduct of the accused is also annexed with the application in this regard. On perusing the documents annexed with the application, the present case squarely covered under the guidelines of High Power Committee of Hon'ble Delhi High Court. Hence, accused is admitted to interim bail on his furnishing personal bond in the sum of Rs. 25000/- to the satisfaction of the concerned Jail Superintendent. Accused shall surrender before the concerned Jail Superintendent in the second half of the 45th day of release.

Application stands disposed of.

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(Sanjay Khanagwal)  
Roaster Judge through VC  
ASJ/NDD/PHC/New Delhi  
28.05.2020